



తెలంగాణ రాజవర్తము
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TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 18th March, 2025.

L.A. BILL No. 9 OF 2025.

A BILL FURTHER TO AMEND THE TELANGANA PANCHAYAT RAJ ACT, 2018.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Panchayat Raj (Amendment) Act, 2025.

(2) Save as otherwise provided in this Act, the provisions of this Act shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act and any reference in any

Short title
and
commencement.

such provisions to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

Amend-
ment of
Schedule
VIII.

2. In the Telangana Panchayat Raj Act, 2018, in Schedule VIII, referred to in sections 3 and 7 of the Act,-

(1) In Adilabad District,-

Act No.5
of
2018.

(i) against Sl.No.127, in column (4), for the entry “**Lambadithanda**”, the entry “**Baberathanda**” shall be substituted;

(ii) against Sl.No.346, in column (3), for the entry “**Sirkonda**”, the entry “**Indervelly**” shall be substituted;

(iii) against Sl.No.398, in column (4), for the entry “**Jamalthanda**”, the entry “**Sakera-J**” shall be substituted;

(2) In Bhadravathi Kothagudem District, Sl.Nos.222, 294, 395, 397, 398, 399, 408 and 414 and the entries relating thereto, shall be omitted.

(3) In Jagtial District,-

(i) against Sl.Nos.126 and 127, for the entries in columns (6) and (7), the following entries shall be substituted, namely,-

(6)	(7)
1-171,173-182, 193 (Part), 199-878.	3401.27

(ii) against Sl.No.198, for the entries in columns (6) and (7), the following entries shall be substituted, namely,-

(6)	(7)
1-30,123,124, 125,152-325. 329-336, 342-420, 429-436, 437 (part), 438, 447-480, 483-495.	2621.12

(4) In Kamareddy District, Sl.Nos.86, 94, 95 and 96 and the entries relating thereto, shall be omitted.

(5) In Khammam District,-

(i) Sl.Nos.142, 143, 144, 145, 146, 147, 150 and 168 and the entries relating thereto, shall be omitted.

(ii) against Sl.No.416, in column (4), for the entry “**Bheemavaram Harijanawada**”, the entry “**Vidhyanagar**” shall be substituted.

(6) In Medchal Malakajgiri District, Sl.Nos.3, 24 to 32, 33, 33-A, 34, 35, 36, 40 to 56, 60 and 61 and the entries relating thereto, shall be omitted;

(7) In Mulugu District, Sl.Nos.49, 59 and 77 and the entries relating thereto, shall be omitted;

(8) In Narayanpet District, Sl.Nos.142 to 145 and the entries relating thereto, shall be omitted;

(9) In Nagarkurnool District,-

(i) against Sl.No.107, in column (4), for the entry “**Domalapenta**”, the entry “**Brahmagiri**” shall be substituted.

(ii) after Sl.No.266, and the entries relating thereto, the following Sl.Nos. and entries shall be inserted, namely,-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
266-A	Nagar kurnool	Kollapur	Boyala pally (Narsig rao Pally)	Boyala pally (Narsig rao Pally)	1 to 162	516.32	9
266-B	Nagar kurnool	Kollapur	Thalla Narsimha puram	Thalla Narsimha puram	1 to 160	888.11	9

(10) In Peddapalli District,-

(i) Sl.Nos.79A and 198A and the entries relating thereto, shall be omitted. ' 212 (A) (Part) and 212 B

(ii) against Sl.No.212A, for the entries in columns (6) and (7), the following entries shall be substituted, namely,-

(6)	(7)
1-99,101,102,106,107, 114-488.	2609.18

(11) **In Rangareddy District**, Sl.Nos.5, 12, 26, 32 and 108 and the entries relating thereto, shall be omitted.

(12) **In Sangareddy District**, Sl.Nos.109 and 113 and the entries relating thereto, shall be omitted.

(13) **In Siddipet District,-**

(i) after Sl.No.199, and the entries relating thereto, the following Sl.Nos. and entries shall be inserted, namely,-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
199-A	Siddipet	Cherital	Arjun patla	Arjun patla	1 to 411	1647.08	9
199-B	Siddipet	Cherital	Kama laya palli	Kama laya palli	1 to 211	818	9

(ii) Sl.Nos.383 and 390 and the entries relating thereto, shall be omitted;

(14) **In Vikarabad District,-**

(i) against Sl.No.454-A, in column (4), for the entry “**Somlanaik Thanda**”, the entry “**Valyanaik Thanda**” shall be substituted.

(ii) against Sl.No.468-A, in column (4), for the entry “**Seethyanaik Thanda**”, the entry “**Palabai Thanda**” shall be substituted.

(15) **In Warangal District**, Sl.Nos.151, 155, 161 and 174 and the entries relating thereto, shall be omitted.

(16) **In Yadadri Bhuvanagiri District**, Sl.No.202 and the entries relating thereto, shall be omitted.

STATEMENT OF OBJECTIVES AND REASONS

The Telangana Panchayat Raj Act, 2018 (Telangana Act No.5 of 2018) aims to empower local Governments in the State. Schedule VIII of the Act has list of the villages in the State of Telangana, which is a crucial component of the State's administrative structure.

The District Collector, Adilabad on the request of the people of the certain villages, has proposed for change the name of the Gram Panchayats from "Lambadithanda" to "Baberathanda", from "Jamalthanda" to "Sakera-J", due to official communication and the existing nomenclature in revenue records and Mallapur Village be transferred from "Sirkonda" to "Indervelly", owing to certain sociological issues and emotional bonding.

The District Collector, Khammam has proposed for change the name of the Gram Panchayats from "Bheemavaram Harijanawada" to "Vidhyanagar", based on the resolution passed in the Gram Panchayat committee on 26.09.2024.

The District Collector, Nagarkurnool has proposed for change the name of the Gram Panchayat from "Domalapenta" to "Brahmagiri", due to a rich culture and historical significance.

The District Collector, Siddipet has submitted proposal for deletion of 'Arjuriapatla' and 'Kamalayapally' Gram Panchayats from 'Maddur Mandal' and to include them into the 'Cherital Mandal' of Siddipet District, as per G.O.Ms.No.139, Revenue (DA) Department, Dated:08.12.2020.

The District Collector, Vikarabad has proposed for change the name of the Gram Panchayats from "Somlanaik Thanda" to "Valyanaik Thanda", from "Seethyanaik Thanda" to "Palabai Thanda" based on the request of the concerned villagers.

The District Collector, Nagarkurnool has proposed to include two (2) Gram Panchayats namely 'Boyalapally (Narsingraopally)' and 'Thalla Narsimhapuram' in Schedule VIII of the said Act, which were earlier merged into Kollapur Municipality and subsequently deleted

from the said Municipality by the Telangana Municipalities (Amendment) Act, 2023 (Act No.5 of 2023).

The District Collectors, Bhadradri Kothagudem, Khammam, Medchal-Malkajgiri, Mulugu, Peddapalli, Rangareddy, Sangareddy, Siddipet, Warangal and Yadadri Bhuvanagiri, the District Panchayat Officers, Kamareddy and Narayanpet, have proposed for deletion of the following Gram panchayats from Schedule-VIII of the said Act, to merge them into Municipalities:-

Sl. No.	District	Names of the Villages and Sl.No. in Schedule -VIII
(1)	(2)	(3)
1.	Bhadradri Kothagudem	(1) Padugonigudem (222) (2) Laxmidevipalle (294) (3) Nayakulagudem (395) (4) Komatiipalli (397) (5) Mangapeta (398) (6) Nimmlagudem (399) (7) Sujathanagar (408) (8) Narsimhasagar (414)
2.	Kamareddy	(1) Bichkunda (86) (2) Kandarpally (94) (3) Dowlthapur (95) (4) Gopanpally (96)
3.	Khammam	(1) Kappalabandham (142) (2) Pullaiah Banajara (143) (3) Kistaiah Banjara (144) (4) Hanumanthanda (145) (5) Lokavaram (West) (146) (6) Lokavaram (East) (147) (7) Kalluru (150) (8) Vatcha Naik Thanda (168)

(1)	(2)	(3)
4. Medchal-Malkajgiri		(1) Keshavapur (3) (2) Sreerangavaram (24) (3) Bandamandharam (25) (4) Yellampet (26) (5) Somaram (27) (6) Nuthankal (28) (7) Maisireddypally (29) (8) Konaipally (30) (9) Dabilpur (31) (10) Lingapur (32) (11) Rajabollaram (33) (12) Ghanpur (33-A) (13) Rajabollaram Thanda (34) (14) Ravalkole (35) (15) Saidonigadda Thanda (36) (16) Adraspally (40) (17) Aliyabad (41) (18) Anantharam (42) (19) Jagamm Guda (43) (20) Keshavaram (44) (21) Nageshettipally (45) (22) Kolthur (46) (23) Laxmapur (47) (24) Lalghadi Malakpet (48) (25) Majidpur (49) (26) Mudu Chintalpally (50) (27) Lingapur Thanda (51)

		(28) Narayanpur (52) (29) Potharam (53) (30) Ponnal (54) (31) Thurkapilly (55) (32) Uddemarry (56) (33) Yadaram (60) (34) Muraharipally (61)
5.	Mulugu	(1) Jeevantharaopally (49) (2) Bandarupalli (59) (3) Mulugu (77)
6.	Narayanpet	(1) Chapancheruvu Thanda (142) (2) Bheempur (143) (3) Nagampally (144) (4) Erragunta Thanda (145)
7.	Peddapally	(1) Venkatraopalli (79A) (2) Elkalpalie (198A) (3) Akbarnagar (Hamlet of Kundanpally Grampanchayat) (212A part)
8.	Rangareddy	(1) Mallareddy Guda (5) (2) Kandawada (12) (3) Palgutta (26) (4) Pamena (32) (5) Appojiguda (108)

9.	Sangareddy	(1) Janakampet (109) (2) Wadakpally (113)
10.	Siddipet	(1) Arjunpatla (383) (2) Kamalayapalli (390)
11.	Warangal	(1) Parshanaik Thanda (151) (2) Ramulu Naik Thanda (155) (3) Muthojipeta (161) (4) Makdumpuram (174)
12.	Yadadri Bhuvanagiri	(1) Sai Nagar (202)

The District Panchayat Officer, Jagtial has proposed for deletion of survey numbers 172, 183 to 192, 193 (part), 194-198 in Nookapalli Gram Panchayat and Survey Numbers 421 to 428 and 437 (part) in Narsingapur Gram Panchayat, for merging them, into Jagtial Municipality.

In view of the ensuing elections to Local Bodies and in the best interest of public and administrative convenience, Government has decided to amend Schedule VIII of the Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018), by way of suitable legislation.

This Bill seeks to give effect to the above decision.

DANASARI ANASUYA SEETHAKKA,
Minister for Panchayat Raj & Rural Development,
RWS, Women & Child Welfare.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Act and such notification issued which is intended to cover matters mostly of procedural in nature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

DANASARI ANASUYA SEETHAKKA,

Minister for Panchayat Raj & Rural Development,
RWS, Women & Child Welfare.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Panchayat Raj (Amendment) Bill, 2025, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

DANASARI ANASUYA SEETHAKKA,
Minister for Panchayat Raj & Rural Development,
RWS, Women & Child Welfare.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.

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